

THE HIGH COURT OF MEGHALAYA:
SHILLONG
NOTICE

NO.HCM.III/166/2019-Judl./Part-I/590

Dated Shillong, the 01st July, 2026

It is hereby notified for the information of all concerned that:-

On 02nd July, 2026,

DIVISION BENCH-I and **DIVISION BENCH-II** will not sit. Accordingly, all matters listed before the said **Division Benches** shall stand adjourned and will be listed in due course.

The **Single Bench of Hon'ble Mr. Justice H.S. Thangkhiew** and the **Single Bench of Hon'ble Mr. Justice W. Diengdoh** will not sit. Accordingly, all matters listed before the said **Single Benches** shall stand adjourned and will be listed in due course.

Hon'ble the Chief Justice and Hon'ble Mr. Justice B. Bhattacharjee, in addition to Their Lordships' own list and determination, shall also take up urgent matters, if any, from the list and determination of **DIVISION BENCH-I, DIVISION BENCH-II and DIVISION BENCH-III.**

Hon'ble Mr. Justice B. Bhattacharjee, in addition to His Lordship's own list and determination, shall also take up urgent matters, if any, from the list and determination of **Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh.**

On 03rd July, 2026,

DIVISION BENCH-I will not sit. Accordingly, all matters listed before the said **Division Bench** shall stand adjourned and will be listed in due course.

The **Single Bench of Hon'ble Mr. Justice H.S. Thangkhiew** and the **Single Bench of Hon'ble Mr. Justice W. Diengdoh** will not sit. Accordingly, all matters listed before the said **Single Benches** shall stand adjourned and will be listed in due course.

Hon'ble the Chief Justice and Hon'ble Mr. Justice B. Bhattacharjee, in addition to Their Lordships' own list and determination, shall also take up urgent matters, if any, from the list and determination of **DIVISION BENCH-I, DIVISION BENCH-II and DIVISION BENCH-III.**

Hon'ble Mr. Justice B. Bhattacharjee, in addition to His Lordship's own list and determination, shall also take up urgent matters, if any, from the list and determination of **Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh.**

By Order,

JOINT REGISTRAR (LISTING)

Dated Shillong, the 01st July, 2026

Memo NO.HCM.III/166/2019-Judl./Part-I/590A

Copy to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of Her Ladyship.
2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The P.S. to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A. to Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service) –cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/Secretary, High Court Bar Association, Shillong for favour of kind information.
10. All Court Masters/Court Officers concerned for information and necessary action.
11. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.


JOINT REGISTRAR (LISTING)

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